

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA

UNSTARRED QUESTION No.1266

TO BE ANSWERED ON MONDAY, JULY 25, 2022 / SRAVANA 3, 1944 (SAKA)

PAN-AADHAAR LINKING

1266. SHRIMATI NUSRAT JAHAN RUHI:

Will the Minister of FINANCE be pleased to state:

- (a) Whether the failure of Aadhaar authentication with PAN number has been due to mismatch of data;
- (b) If so, whether the Government has issued any direction to Central Board of Direct Taxes to relax the linking norms and if so, the details thereof;
- (c) The action taken by the Government for senior citizens over 70 years where failure of PAN-Aadhaar linking reflects; and
- (d) The number of complaints received by the Government along with the details of complaint officers who have the power to reconcile data to link Aadhaar with PAN?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) There are instances of failure of Aadhaar authentication with PAN number due to mismatch in core details (like Name, Date of birth, Gender of an individual and Mobile number etc.) between PAN data and Aadhaar data.
- (b) Section 139AA of the Income-tax Act, 1961 ('the Act') makes it mandatory for every person who has been allotted PAN as on 1st July, 2017 to intimate his Aadhaar Number so that the Aadhaar and PAN can be linked. This is required to be done on or before a notified date, failing which the PAN shall become inoperative. The section also gives powers to the Central Government to notify that this provision shall not apply to a person or class or classes of persons or any State or part of any State.

Therefore, the question of the Government issuing any direction to Central Board of Direct Taxes to relax the linking norms does not arise.

(c) If the mismatch is on account of Aadhaar Card details, the taxpayer, including senior citizens above 70 years, may get the Aadhaar details corrected by concerned authority. Wherever the mismatch or difficulty regarding PAN card itself is brought to notice, action is taken and resolution is provided to the taxpayer.

(d) The number of taxpayer complaints received for Aadhaar PAN linking are as below:

Financial Year	Number of grievance/complaints related to linking Aadhaar with PAN
2021-22	5861
2022-23	5180

Since, Aadhaar PAN linking is an automated process which is done by applicant using Aadhaar based verification on e-filing portal, there is no manual intervention in this process. Hence, there is no complaint officer appointed for this specific purpose.
